

(d) A statement giving the required information is placed on the Table of the Sabha.

### *Statement*

#### *Chairman*

1. The terms and conditions applicable to Shri C. Subramaniam during his tenure as Chairman of the National Commission on Agriculture are as follows :
  - (i) He will function as the Chairman on part-time basis for which he will draw no salary ;
  - (ii) While the headquarters of the National Commission on Agriculture will be at Delhi, the personal headquarters of Shri C. Subramaniam will be at Madras ;
  - (iii) He will draw daily allowance at the rate of Rs 90/- outside his headquarters except at Delhi where the daily allowance shall be at a reduced rate of Rs. 50/-.
  - (iv) Shri C. Subramaniam shall be entitled to travel at his discretion by air or by highest class (including ACC) by rail. The incidental expenses for such journeys will be on the same scale as for a Cabinet Minister ;
  - (v) He will be provided with a free residential accommodation in New Delhi on the same terms as apply to a Minister of Cabinet rank ;
  - (vi) Shri C. Subramaniam will be provided with a Private Secretary in the Deputy Secretary's rank, two Persona Assistants and incidental staff.

#### *Members*

2. The Member-Secretary is a full-time officer of the Government of India

and draws pay in the scale of pay of Rs. 2500-125/2-2750. His conditions of service are the same as those applicable to officers of equivalent status in the Government of India.

#### *Full-Time Members*

3. Full-time Members will draw a fixed pay of Rs. 2500/- p. m. and their other conditions of service will be the same as those applicable to officers of equivalent status.

#### *Part-Time Members*

4. The part-time Members will not draw any salary.

The four Members of the Parliament and the Member who is an MLA of the Punjab Legislative Assembly will be paid travelling allowance and daily allowance in respect of meetings of the Commission attended and tours undertaken by them at the rates applicable to them as Members of the Parliament and Legislature concerned.

With regard to other part-time Members, the rates of T. A. and D. A. payable are under consideration.

#### **Sanction of Fishing Harbour at Paradip, Orissa**

\*797. SHRI P. K. DEO : Will the Minister of FOOD AND AGRICULTURE be pleased to state :

(a) whether his Ministry has received pressing requests from the Government of Orissa and the Paradip Port Authorities for sanction of money for a Fishing Harbour at Paradip ;

(b) if so, whether a project report has been prepared ; and

(c) if not the reasons for the delay ?

THE MINISTER OF STATE IN THE  
MINISTRY OF FOOD, AGRICULTURE,

COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : (a) and (b). The State Government has requested that urgent action should be taken in connection with provision of a fishing harbour at Paradip. In this connection the Port Trust requested the Government of India in July, 1970 to sanction a sum of Rs. 50,000/- for conducting model experiments and drawing up a Project Estimate. The request was supported by the State Government. Government of India approved the undertaking of this work in September, 1970 at the estimated cost of Rs. 50,000/-.

(c) The Port Trust has to arrange for model tests at the Central Water and Power Research Station, Poona. On the basis of the model test reports, the Port Trust will prepare detailed plans and estimates and draw up the project report. Similar project reports in respect of fishing harbours at other major ports have either been drawn up or are under preparation. The question of sanctioning fishing harbours at these ports including Paradip will be examined with reference to the various factors involved including availability of resources.

#### Determination of Representative Character of Trade Unions

\*798. SHRI RAMAVATAR SHASTRI : Will the Minister of LABOUR AND REHABILITATION be pleased to state :

(a) whether all the Central labour organisations except the Indian National Trade Union Congress have been demanding the introduction of secret ballot for determining the representative character of a trade union in any industry for the last many years ;

(b) if so, whether Government have laid down any fixed policy in this regard ; and

(c) if so, the details thereof ?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA) : (a) No, Sir. Not all the central workers' organisations other than the INTUC have formally asked for the

introduction of secret ballot as the only method for determining the representative character of a trade union.

(b) and (c). The conclusion of the Standing Labour Committee which met in July, 1970, was that membership of all unions claiming recognition as the representative union should be determined by verification of records. Action is being considered in the light of this conclusion.

#### Change in Ownership Structure of Newspapers

\*799. SHRI HIMATSINGKA : Will the Minister of INFORMATION AND BROADCASTING AND COMMUNICATIONS be pleased to state the steps taken or being taken by Government in pursuance of the Press Commission's recommendation to bring about a radical change in the ownership structure of newspapers and news agencies ?

THE MINISTER OF STATE IN THE MINISTRY OF INFORMATION AND BROADCASTING AND IN THE DEPARTMENT OF COMMUNICATIONS (SHRI I. K. GUJRAL) : The Press Commission recommended diffusion of ownership of newspapers with "gradual distribution of shares to the employees and to a small extent to the public, both in existing undertakings and in those to be started in future". Government agree with the Press Commission.

One of the functions of the Press Council is to study developments which may tend towards monopoly or concentration of ownership or financial structure of newspapers.

A study of the ownership pattern of companies publishing newspapers is being undertaken by the Department of Company Affairs.

As regards the Press Commission's recommendations in regard to the change in the ownership structure of news agencies, the matter is under consideration.

#### Hunger Strike Notice by Employees of Dandakaranya Project

\*800. SHRI SAMAR GUHA : Will the Minister of LABOUR AND REHABILITA-